

**IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT**  
**BEFORE SHRI SANJAY GARG, JUDICIAL MEMBER &**  
**SHRI BIJAYANANDA PRUSETH, ACCOUNTANT MEMBER**  
**ITA No. 842/SRT/2024 (AY: 2013-14)**  
**(Hybrid Hearing)**

Shree Raghukul Texprints Pvt. Ltd., 146-A, Tati Thaiya, Palsana, Palsana, Surat - 394315	<b>Vs.</b>	The ITO, Ward – 2(1)(2), Surat
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: <b>AADCS3524R</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

<b>Appellant by</b>	Shri Rasesh Shah, CA
<b>Respondent by</b>	Shri Mukesh Jain, Sr. Dr
<b>Date of Hearing</b>	09/04/2025
<b>Date of Pronouncement</b>	29/05/2025

**आदेश / ORDER**

**PER BIJAYANANDA PRUSETH, AM:**

This appeal by the assessee emanates from the order passed under section 250 of the Income-tax Act, 1961 (in short, 'the Act') dated 04.07.2024 by the Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi [in short, 'CIT(A)'] for the assessment year (AY) 2013-14.

2. The learned Authorized Representative (Id. AR) of the assessee submitted that assessee has opted for the benefit of the Direct Tax Vivad Se Vishwas Scheme, 2024 (in short 'VSVS, 2024'). A copy of Form No.1, bearing with Acknowledgement No.851314000300125, dated 30.01.2025, was submitted by the Id. AR with a request to permit to withdraw the appeal. This fact was confronted with the learned Senior Departmental Representative (Id.

Sr. DR) for the revenue. The Id. Sr. DR for the revenue submitted that he has no objection, if the appeal of the assessee dismissed as withdrawn.

3. We have considered the application of assessee for withdrawal of appeal and considering the prayer of assessee, the appeal of the assessee is dismissed as withdrawn with liberty to the assessee as well as to the revenue that in case the application preferred by the assessee under DTVSV, 2024 does not get finally settled for any reason whatsoever, then both the parties are at liberty to prefer Miscellaneous Application before this Tribunal for restoration of the appeal or any further direction and in such event, the appeal shall get restored. The Assessing Officer is directed to pass the consequential order.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order is pronounced under provision of Rule 34 of ITAT Rules, 1963 on 29/05/2025.

**Sd/-**  
**(SANJAY GARG)**  
**JUDICIAL MEMBER**

Surat, Dated: 29/05/2025

SAMANTA

**Copy to:**

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR
6. Guard File

**// TRUE COPY //**

**Sd/-**  
**(BIJAYANANDA PRUSETH)**  
**ACCOUNTANT MEMBER**

By order

Assistant Registrar/Sr. PS/PS  
ITAT, Surat